

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:987
ANSWERED ON:01.03.2000
EMPLOYEES PROVIDENT FUND
V.S. SIVAKUMAR

Will the Minister of LABOUR be pleased to state:

(a) whether the Union Government are aware that a large number of employees, who have retired during the period from April 1, 1993 to November 15, 1995 are not entitled to pension under the Employees Provident Fund Pension Scheme; and

(b) if so, whether the Government propose to amend the rules of EPF Pension Scheme and make them effective from April 1, 1993 so that the employees retired w.e.f. April 1, 1993 are entitled for pension?

Answer

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MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a): The employees who were members of the ceased Family Pension Scheme, 1971 and who retired during the period from 1.4.1993 to 15.11.1995 are eligible for pension as provided under the Employees' Pension Scheme, 1995.

(b): No, Sir. @@ j